

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1639/2015

This the 22nd day of August, 2016

Hon'ble Mr. P.K. Basu, Member (A)

Hardyal Singh, Age 39 years
S/o Late Sh. Tej Singh (Retd. TGT Snkt)
FCA-500/A
East Chawla Colony,
Ballabgarh (Faridabad)

..... Applicant

(By Advocate: Mr. Anil Kumar)

VERSUS

1. Chief Secretary
Govt. of NCT of Delhi
I.P. Estate, New Delhi

2. Director of Education
Office of Regional Director of Education (South)
Govt. of National Capital Territory of Delhi,
C-4, Vasant Vihar, New Delhi

..... Respondents.

(By advocate: Ms. Pratima Gupta)

ORDER (ORAL)

Heard learned counsel for the applicant. Vide Annexure A-1 and 2, it is clear that out of Rs. 10,75,353/-, Rs. 8,86,239/- has been paid to the applicant leaving a balance of Rs. 1,89,114/-.

2. It is stated that the applicant has wrongly indicated total claim of Rs. 11,14,774/- as the actual payment claim should be Rs. 10,75,353/-.

3. The fact is that the government servant was a teacher in a government school and was retired from service on attaining the age of superannuation on 30.04.2006. Thereafter he expired on 09.03.2009 due to lung cancer. In view of the fact that the treatment was being conducted in Rajiv Gandhi Cancer Institute, which is a speciality hospital of repute for cancer and the father of the applicant has expired, it is felt that the expenditure which has been incurred in the premium institute should not be questioned. I, therefore, dispose of this OA by directing the respondents to pay balance amount of Rs. 1,86,114/- to the applicant within 60 days from the receipt of a certified copy of this order.

**(P.K. Basu)
Member (A)**

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